

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**(PRINCIPAL BENCH, NEW DELHI)****ORIGINAL APPLICATION NO. 745/2024****IN THE MATTER OF:****SIYARAM MANDAL****APPLICANT****VERSUS****ELDICO COMPANY****RESPONDENTS****INDEX**

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Date:19/02/2026**THROUGH****Place: New Delhi****Priyanka swami
Advocate****Standing Counsel For SEIAA, U.P
F-13, Jangpura, New Delhi 110014**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**(PRINCIPAL BENCH, NEW DELHI)****ORIGINAL APPLICATION NO. 745/2024****IN THE MATTER OF:****SIYARAM MANDAL****APPLICANT****VERSUS****ELDICO COMPANY****RESPONDENTS****REPLY ON BEHALF OF SEIAA, UTTAR PRADESH WITH
AFFIDAVIT****MOST RESPECTFULLY SHOWETH:**

1. That the present Reply is being filed on behalf of Respondent No. 5 – the State Environment Impact Assessment Authority (SEIAA),U.P. pursuant to the order dated 04.12.2025 passed by this Hon'ble Tribunal, whereby SEIAA has been suomotu impleaded as Respondent No. 5 in the above-captioned Original Application. The answering Respondent submits this Reply in discharge of its statutory obligations and places the true and correct factual and legal position before this Hon'ble Tribunal for its kind consideration.
2. That the present Original Application has been registered on the basis of a letter petition dated 05.06.2024 addressed by one

Siyaram Mandal, resident of Tibarinath Temple, Bareilly, alleging that Gata No. 508 of Village Bilwa Pargana, Tehsil and District Bareilly, recorded as a lake, has been illegally encroached upon and that a residential colony under the name of Eldico is being developed thereon. It has been stated that the land admeasuring 0.1260 hectare bearing Gata No. 508, Khata No. 00309 (1428–1433F), Category 6-1, is recorded as a water body in revenue records, and that reports of the revenue authorities have been enclosed in support of such assertion.

- 3.** That it is respectfully submitted that SEIAA and SEAC function strictly within the four corners of the Environment Impact Assessment Notification, 2006, issued under the provisions of the Environment (Protection) Act, 1986. The role of SEAC is confined to appraisal of the project on environmental parameters, and SEIAA considers such appraisal and takes a decision in accordance with law. The answering Respondent does not undertake adjudication of title disputes, revenue classification disputes, or encroachment matters, which fall within the domain of the competent revenue and planning authorities.
- 4.** That in the present case, upon receipt of applications/letters dated 17.06.2019, 25.06.2019, 05.08.2019 and 07.08.2019 addressed to

the Chairman/Secretary, SEIAA and the Director, Directorate of Environment, Government of Uttar Pradesh, on the subject of grant of Environmental Clearance for the proposed Residential Township at Village Bilwa, Dohna, Pritam Rai and Piperia (Ghanghora), District Bareilly, U.P., by M/s Eldeco Infra build Ltd., the matter was placed before the State Expert Appraisal Committee (SEAC) in its meeting dated 02.07.2019. Thereafter, the proposal was considered by SEIAA in its meeting dated 07.09.2019, and upon due appraisal and satisfaction, SEIAA decided to grant Environmental Clearance for the proposed project, subject to general and specific conditions as stipulated therein. **A true copy of the SEIAA meeting minutes dated 07.09.2019 marked as Annexure P/1.**

5. That pursuant thereto, Environmental Clearance was formally issued on 30.09.2019 vide Letter No. 284/Parya/SEAC/4872/2019.

A true copy of the said letter dated 30.09.2019 is attached herewith and marked as Annexure P/2.

6. That the Environmental Clearance granted in favour of the Project Proponent is conditional and not absolute. The General Condition No. 4 categorically stipulates that the proposed land use shall be in accordance with the prescribed land use and that a land use

certificate issued by the competent authority shall be obtained in this regard. Thus, the verification of land use classification is expressly made subject to certification by the competent authority under the applicable planning and revenue laws.

- 7.** That further, General Condition No. 22 expressly mandates that no wetland shall be infringed during construction and operation phases and that any wetland coming within the project area shall be suitably rejuvenated and conserved. This condition reflects the environmental safeguards embedded in the grant of clearance and places a continuing obligation upon the Project Proponent.
- 8.** That Specific Condition No. 38 further provides that the Environmental Clearance is issued subject to land use verification and that the local authority/planning authority shall ensure compliance with Rules, Regulations, Notifications, Government Resolutions, Circulars, etc., as may be applicable. Thus, the Environmental Clearance itself incorporates a mechanism for verification and compliance by the concerned statutory authorities.
- 9.** That the Environmental Clearance letter further unequivocally provides that concealment of factual data, submission of false or fabricated information, or failure to comply with any of the stipulated conditions would attract action under the provisions of

the Environment (Protection) Act, 1986. It also clearly stipulates that the clearance is subject to ownership of the site by the Project Proponent in conformity with the approved Master Plan for Bareilly and that in case of violation, the clearance shall automatically stand cancelled. It is further provided that if the proposed site forms part of any no-development zone as prescribed under law, the permission shall be deemed to be cancelled, and in the event of any dispute regarding ownership or land use, the clearance shall automatically stand cancelled.

- 10.** That it is further submitted that in case of violation of any condition of the Environmental Clearance by the Project Proponent, SEIAA is empowered to take action in accordance with S.O. No. 637 dated 28.02.2014 issued by the Ministry of Environment, Forest and Climate Change. **A true copy of S.O. No. 637 dated 28.02.2014 is attached herewith and marked as Annexure P/3.**
- 11.** That in view of the above, it is respectfully submitted that the Environmental Clearance granted by SEIAA was issued after due appraisal in accordance with the EIA Notification, 2006, and is expressly subject to compliance with land use norms, protection of wetlands, ownership verification, and all applicable statutory

provisions. Any violation, if established, would entail consequences including automatic cancellation and action under the Environment (Protection) Act, 1986, in accordance with law.

- 12.** It is, therefore, most respectfully prayed that this Hon'ble Tribunal may be pleased to take the present Reply on record and pass such further orders as may be deemed fit and proper in the facts and circumstances of the case, in the interest of justice, equity and environmental protection.

**THROUGH
RESPONDENT No.-5 SEIAA, U.P.**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

(PRINCIPAL BENCH, NEW DELHI)

ORIGINAL APPLICATION NO. 745/2024

IN THE MATTER OF:

SIYARAM MANDAL

APPLICANT

VERSUS

ELDICO COMPANY

RESPONDENTS

AFFIDAVIT

I, Vidhyotma Bharti, aged about 49 years w/o Dr. G.L. Nigam is presently posted as Assistant Director, Regional Office, Noida, Directorate of Environment & Climate Change , U.P., having an office at E-12/1, Noida, U.P., presently at New Delhi, do hereby solemnly affirm and declare as under: -

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of Member Secretary, SEIAA before this Tribunal.
2. That the accompanying Reply has been drafted by our counsel upon the instructions of Member Secretary
3. That the contents of the accompanying Reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.
4. That the Deponent will continue to extend her full cooperation and shall abide by any further directions that the Hon'ble Tribunal may issue.





[Handwritten Signature]
.....

DEPONENT

VERIFICATION

Verified on solemn affirmatin at New Delhi on this **19 FEB 2026**.... day of 2026, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom

[Handwritten Signature]

DEPONENT

*Identified By
Adv Priyanka Swami
D/4476/10.
I identified the deponent who
has signed in my presence*

ATTESTED
[Handwritten Signature]
**NOTARY PUBLIC
(INDIA)**

19 FEB 2026

Minutes of the 304th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 07/09/2019

The meeting of 304th State Level Environment Impact Assessment Authority, UP (SEIAA) was held on 07/09/2019 at the Directorate of Environment. The following were present in the meeting:-

Prof. Rana Pratap Singh
Dr. (Smt.) Madhu Bhardwaj
Sri Ashish Tiwari

Chairman, SEIAA, U.P
Member, SEIAA, U.P
Member Secretary, SEIAA, U.P

3. "Residential Township" at Village- Bilwa Dohna Pritam Rai and Piperia (Ghanghora), District-Bareilly, U.P., M/s Eldeco Infrabuild Ltd. File No. 4872/Proposal No. SIA/UP/MIS/108331/2019

SEIAA noted that the above project was taken in its meeting dated 23/07/2019 in which SEIAA noted that-“Different size villas have been proposed on 540 plots apart from a school, 4 commercials, kiosk commercial and EWS & LIG. SEIAA noted that population details have been calculated considering 977 residential units whereas total number of plots are 540. SEIAA also noted that 150 KLD surplus treated waste water is proposed to be provided to nearby village for irrigation but land availability details, any MOU signed with villagers or any feasibility report regarding its use for fertirrigation is not submitted. Hence SEIAA opined that the project proponent should submit the clarification on these aspects”. The project proponent has submitted his reply vide letter dated 07/08/2019. Project Proponent has clarified the information on number of villas/plots and has also informed that project falls under Bareilly Development Authority (BDA) and surplus treated waste water will be discharged in drainage developed by BDA. Project proponent has also submitted a letter of BDA in this regard. After reviewing the reply SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC. In addition to the conditions imposed by SEAC the SEIAA added following additional specific conditions:-

- 1- The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.

- 2- The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
- 3- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
- 4- The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
- 5- The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
- 6- The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharged. Under any circumstances untreated sewage shall not be reused or discharged to municipal sewer line.
- 7- The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
- 8- The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.

(Shri Ashish Tiwari, IFS)
Member-Secretary
SEIAA

(Dr. (Smt.) Madhu Bhardwaj)
Member
SEIAA

(Prof. Rana Pratap Singh)
Chairman
SEIAA

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-I, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in

To,

Shri Amit Kumar
Authorized Signatory,
M/s Eldeco Infrabuild Ltd,
201-212, 2nd Floor, Splendour Forum,
Jasola District Centre, Jasola, New Delhi- 110025

Ref. No. 284/Parya/SEAC/4872/2019

Date: 30 September, 2019

Sub: Environmental Clearance for Proposed "Residential Township" at Village- Bilwa Dohna Pritam Rai and Piperia (Ghanghora), District-Bareilly, U.P., M/s Eldeco Infrabuild Ltd.

Dear Sir,

Please refer to your application/letters 17/06/2019, 25/06/2019, 05-08-2019 & 07-08-2018 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 02/07/2019 and SEIAA in its meeting dated 07/09/2019.

A presentation was made by the project proponent alongwith their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1- The environmental clearance is sought for "Residential Township" at Village- Bilwa Dohna Pritam Rai and Piperia (Ghanghora), District-Bareilly, U.P., M/s Eldeco Infrabuild Ltd.
- 2- Total plot area and built-up area of the project is 1,44,128.27 sq. m. and 1,46,543.91 sqm respectively.
- 3- Total Residential Units are 977 nos. Total EWS & LIG Units are 196 nos.
- 4- Salient features of the project:

SN	Description	Particulars	Unit
GENERAL			
1	Gross Plot Area	144128.27	SQM
2	Area under Road widening	943.79	SQM
3	Net Plot Area	143184.48	SQM
4	Proposed Built Up Area	146543.91	SQM
5	Cost Of Project	225.907	CR
6	Residential Plotted Units	977	Nos.
7	EWS & LIG Units (98+98)	196	Nos.
8	Expected Population	9440	PERSONS
9	Permissible Ground Coverage Area	50114.57	SQM
10	Proposed Ground Coverage Area	49710.77	SQM
11	Permissible FAR Area	171829.37	SQM
12	Proposed FAR Area	132844.87	SQM
13	Non FAR, & Other Areas	13699.04	SQM
14	Proposed Built Up Area	146543.91	SQM
FACILITIES			
15	Commercial	4	NO
16	Club	1	NO.
17	School	1	NO.
WATER			
18	Total Water Requirement	713	KLD
19	Fresh Water Requirement	419	KLD



20	Waste Water Generation	556	KLD
21	Proposed STP Capacity	670	KLD
22	Treated Water Available For Reuse	445	KLD
23	Recycled Water	294	KLD
24	Surplus Treated Water	151	KLD
RAIN WATER HARVESTING			
25	No of RWH of Pits Proposed	26	NOS
PARKING			
26	Required Parking	826.50	ECS
27	Proposed Parking	910	ECS
GREEN AREAS			
28	Proposed Green Area	20857.9	SQM
WASTE GENERATION			
29	Municipal Solid Waste Generation	2.83	TPD
30	Quantity Of E-Waste Generation- Kg/Day	1.7	KG/DAY
31	Quantity Of Hazardous Waste Generation	0.3	LTS/DAY
32	Quantity Of Sludge Generated From STP	191	KG/DAY
POWER			
33	Total Power Requirement	9051	KW
34	DG Set Backup	160	KVA

5- Population details;

Particulars	Units	Density Factor	Total
Residential Units	977	5	4885
EWS and LIG	196	4	784
Sub-Total			5669
Non Residential			
Commercial			963
Club			1000
School			1241
Sub-Total			3204
Total Visitors			567
Total Population			9440

6- Water requirement details:

	POPULATION/ REA/UNIT	RATE IN LTS	TOTAL QTY IN KL
RESIDENTIAL			
DOMESTIC	5669	65	368
FLUSHING	5669	21	119
NON RESIDENTIAL (Working)			
DOMESTIC	3204	15	48
FLUSHING	3204	30	96
VISITORS			
DOMESTIC	567	5	3
FLUSHING	567	10	6
TOTAL POPULATION	9440		
GARDENING	20857.9	3.5	73
DG COOLING	0	0	0.0
TOTAL WATER REQUIREMENT			713

Head	Source	Quantity
Fresh Water Requirement	Bareilly Nagar Nigam	419 KLD
Treated Water Requirement	On site STP	294 KLD
➤ Estimated waste water Generation: 556 KLD		



- Treated water usage: 294 KLD
- Proposed STP (Capacity): 670 KLD
- Proposed treatment methodology : MBBR
- Treatment up to tertiary level.
- STP shall have power back-up for uninterrupted operation during power failure.
- Treated waste water will be used for flushing & gardening.

7- The quantity of surplus treated water 150 KLD will be generated on the peak load and on full occupancy of project, which will take time to be so. In case BDA fails to provide the external services, we (the project proponent) will get the MOU signed by nearby land owners during operation phase.

8- Solid waste details:

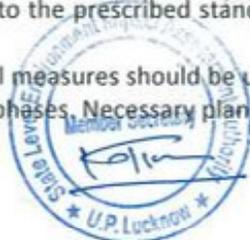
Waste Category	Quantity	Unit
Total Waste Generation	2.83	TPD
Organic Waste Generation	1.69	TPD
Sludge Generation	191	KG/Day
Hazardous Waste Generation (DG Waste Oil)	0.3	Ltrs/ Day

9- The project proposal falls under category-8(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 02/07/2019 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 07-09-2019 decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general & specific conditions:-

General Conditions:

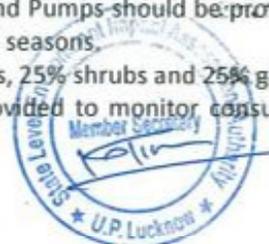
1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.



17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
35. A report on the energy conservation measures conforming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.



40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
50. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
59. E-Waste Management should be done as per MoEF guidelines.
60. Electrical waste should be segregated & disposed suitably as not to impose Environmental Risk.
61. The use of suitably processed plastic waste in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. Dispensary for first aid shall be provided.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.
66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.



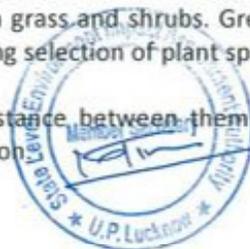
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
71. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within the month) on need base assessment study in the study area. Income generating measures which can help in up-liftment of weaker section of society consistent with the traditional skills of the people identified. The program me can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall be specified. Revised ECR plan is to be submitted within 3 month. Failing which, the environmental Clearance shall be deemed to be cancelled.
72. Appropriate safety measures should be made for accidental fire.
73. Smoke meters should be installed as warning measures for accidental fires.
74. Plan for safe disposal of R.O reject is to be submitted.

Specific Conditions:

1. The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
2. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
3. The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
4. The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
5. The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
6. The project proponent has proposed shall install a STP of 220 KLD and shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, discharged to sewer line, shall meet the prescribed standards for the discharge. Under any circumstances untreated sewage shall not be reused or discharged to municipal sewer line.
7. The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
8. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.
9. Solar energy to be used alternatives on the road and common places for illumination to save conventional energy as per ECBC Code.
10. The project proponent shall submit within the next 3 month the data of ground water quality including fluoride parameter to the limit of minimum deduction level for all six monitoring stations.
11. 15% area of the total plot area shall be compulsorily made available for the green area development including the peripheral green area. Plantation of trees should be of indigenous species and may be as per the consultation of local district Forest Officer.
12. The waste water generated should be treated properly in scientific manner i.e. domestic waste water to be treated in STP and effluent such as RO rejects with high TDS and other chemical bearing effluent shall be treated separately.
13. Permission from local authority should be taken regarding discharge of excess water into the sewer line.



14. The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the competent authority & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
15. "Consent for Establishment" shall be obtained from UP Pollution Control Board.
16. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
17. Project proponent shall ensure completion of STP, MSW disposal facility, green area development prior to occupation of the buildings.
18. Municipal solid waste shall be disposed/managed as per Municipal Solid Waste (Management and Handling) Rules, 2016.
19. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as cylinder for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche and First Aid Room etc.
20. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
21. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
22. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution of board of directors shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with six monthly compliance reports.
23. No parking shall be allowed outside the project boundary.
24. Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/consultation with District Administration/Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture /landscape development within the project site. Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
25. Surface rain water has to be collected in kacchha pond for ground water recharging and irrigation of horticulture and peripheral plantation.
26. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
27. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
28. Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.
29. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
30. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
31. The green area design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green area Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
32. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.



33. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.
34. Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.
35. Roof top water in rainy season is to be discharged into RWH pits for ground water recharging. Arrangement shall be made that waste water and storm water do not get mixed.
36. NOC from Ground Water Board is to be submitted for drilling of tube well for use of Water Supply.
37. All the internal drains are to be covered till the disposal point.
38. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.
39. Reflecting paint should be used on the roof top and side walls of the building tower for cooling effect. Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

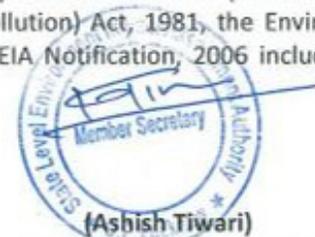
This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Bareilly. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no- development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically be deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically be deemed to be cancelled.

The project proponent has to mandatorily submit the compliance of specific conditions no- 1, 3, 4 & 5 given in E.C. letter within 3 months, failing which the Clearance shall automatically be deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



(Ashish Tiwari)
Member Secretary, SEIAA

No..... /Parya/SEAC/4872/2019 Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate Bareilly.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Ashish Tiwari)
Member Secretary, SEIAA



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 28 फरवरी, 2014

का.आ. 637(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 23 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की धारा 5 के अधीन इसमें निहित शक्तियों को पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (3) के अधीन केंद्रीय सरकार द्वारा गठित किए गए सभी राज्य और संघराज्यक्षेत्र पर्यावरण समाघात प्राधिकरणों (जिन्हें इसमें इसके पश्चात् उक्त प्राधिकरण कहा गया है) को उक्त प्राधिकरणों द्वारा अपनी अधिकारिता के भीतर परियोजनाओं या क्रिया कलाओं को जारी पर्यावरण अनापत्तियों की शर्तों के अतिक्रमण की दशा में परियोजना प्रस्तावकों को कारण बताओ नोटिस जारी करने तथा इस शर्त के अधीन कि केंद्रीय सरकार शक्तियों के ऐसे प्रत्यायोजन का प्रतिसंहरण कर सकेगी या उक्त अधिनियम की धारा 5 के उपबंधों को स्वयं अवलंब ले सकेगी, यदि केंद्रीय सरकार की राय में लोक हित में ऐसी कार्यवाही आवश्यक है, यदि अपेक्षित हो तो अतिक्रमणों के लिए उक्त परियोजना प्रस्तावकों को ऐसी पर्यावरण अनापत्तियों को उन्हें प्रास्थगित रखने या वापस लिए जाने हेतु निदेश जारी करने की शक्तियों का प्रत्यायोजन करती है।

[सं. जे-11013/2/2013-आई ए (आई)]

अजय त्यागी, संयुक्त सचिव

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 28th February, 2014

S.O. 637(E).—In exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby delegates the powers vested in it under section 5 of the said Act to all the State and Union Territory Environment Impact Assessment Authorities (Hereinafter referred to as the said Authorities) constituted by the Central Government under sub-section (3) of section 3 of Environment (Protection) Act, 1986, to issue show cause notice to project proponents in case of violation of the conditions of the environment clearances issued by the said Authorities to projects or activities within their jurisdiction and to issue directions to the said project proponents for keeping such environment clearances in abeyance or withdrawing them, if required, for violations, subject to the condition that the Central Government may revoke such delegations of powers or may itself invoke the provisions of section 5 of the said Act, if in the opinion of the Central Government such a Course of action is necessary in the public interest.

[No. J-11013/2/2013-IA. (I)]

AJAY TYAGI, Jt. Secy.

अधिसूचना

नई दिल्ली, 28 फरवरी, 2014

का.आ. 638(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के खण्ड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त की धारा के प्रयोजन के लिए इससे उपाबद्ध उस सारणी के स्तंभ (3) में उनमें से प्रत्येक के सामने उल्लिखित अधिकारिता के साथ उस सारणी के स्तंभ (2) में उल्लिखित प्राधिकरण या अधिकारी को प्रातिकृत करती है:

सारणी

क्रम संख्यांक	प्राधिकरण/अधिकारी	अधिकारिता
(1)	(2)	(3)
1.	पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन केंद्रीय सरकार द्वारा गठित राज्य या संघ राज्यक्षेत्र स्तर पर्यावरण समाघात प्राधिकरण (एस.ई.आई.ए.ए.)	संपूर्ण राज्य या संघ राज्यक्षेत्र
2.	पर्यावरण और वन मंत्रालय (एम.ओ.ई.एफ.) के किन्हीं प्रादेशिक कार्यालयों में तैनात कोई निदेशक, वन संरक्षक या अपर प्रधान मुख्य वन संरक्षक	पर्यावरण और वन मंत्रालय द्वारा यथा-विनिश्चित प्रादेशिक कार्यालय की अधिकारिता

[सं. जे-11013/2/2013-आई ए (आई)]

अजय त्यागी, संयुक्त सचिव

NOTIFICATION

New Delhi, the 28th February, 2014

S.O. 638(E).—In exercise of the powers conferred by clause (a) of section 19 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby authorises the Authority or officer mentioned in column (2) of the Table hereto for the purpose of the said section with the jurisdiction mentioned against each of them in column (3) of that Table:

TABLE

S. No.	Authority/Officer	Jurisdiction
(1)	(2)	(3)
1.	State or Union Territory level Environment Impact Assessment Authority (SEIAA) constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986.	Whole of State or Union Territory
2.	Any Director, Conservator of Forests or Additional Principal Chief Conservator of Forests Posted in any of the Regional Offices of the Ministry of Environment and Forests (MoEF).	Jurisdiction of the Regional Office as decided by the Ministry of Environment and Forests

[No. J-11013/2/2013-IA. (I)]

AJAY TYAGI, Jt. Secy.